# Appellate Tribunal for Electricity (Appellate Jurisdiction)

Appeal No. 57, 67,68, 69, 70, 71, 72 & 73 of 2011

Dated: 2<sup>nd</sup> September, 2011

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson Hon'ble Mr. V.J Talwar, Technical Member,

# **Appeal No.57 of 2011**

# In The Matter Of

- 1. M/s Vishal Ferro Alloys Ltd Village Balanda, PO Kalunga Rourkela – 770031, Orissa
- 2. Maruti Steel Moulding Pvt. Ltd.
  Sarandamal, Via-Padampur, Kurarmonda,
  Rourkela 769039, Orissa
- 3. Chunchun Ispat Pvt. Ltd. Usra Road, Kuarmonda, Rourkela – 769039, Orissa
- 4. Kisan Alloys Pvt. Ltd. Bijahahal Kuarmonda, Rourkela – 769039, Orissa
- Shubh Ispat Limited, Jaibahal,
   Post Kalunga,
   Dist Sundargarh 770073, Orissa
- 6. Satguru Metals & Power Pvt. Ltd. 401/577, Bamra, Bargaon,

## Sundargarh - 770073, Orissa

- 7. Banjrangbali Re-Rollers Pvt. Ltd.
  A/3, Industrial Estate, Kalunga,
  Rourkela, Sundargarh 770073, Orissa
- 8. Scan Steel Limited
  Vill- Ramabahal, P.O. Kesramal,
  Dist: Sundargarh 770073, Orissa
- 9. Scan Steel Limited Vill: Budhakatal, P.O. Biringatoli, Sundargarh – 770073, Orissa
- 10. Scan Steel Limited
  Vill: Bai-Bai, P.O.Tudalaga,
  Sundargarh 770073, Orissa
- 11. M/s Bee Pee Rollers Pvt. Limited Vill-Chiktmati, kalunga, Sundargarh 770073, Orissa
- 12. Bajrang Steel & Alloys Ltd. Plt No. 31, Gobhanga, Kalunga 770073, Orissa
- 13. Deo Ispat alloys Ltd.
  Plot No. 201/1, 202 and 1173
  Bhawanipur,
  PO Kirai, Sundargarh 770073, Orissa
- 14. Attitude Alloys Pvt. Ltd. Y-11, Civil Township, Rourkela 769004, Orissa
- 21<sup>st</sup> Century Ferro & Alloy (P) Ltd.
   Vill- Arakaikela, PO Tumkela,

Tehsil - Bonai - 770 040, Orissa

- 16. Top Tech Steels Private Limited Hatibari Road, Kumarmunda, Dist.Sundargarh 770047, Orissa
- 17. Maa Laxmi Steels Private Limited San-Nuagaon, Chikatmati, Dist- Sundargarh 770031, Orissa
- 18. Maa Tarini Industries Limited Vill-Blanda, Kalunga, Sundargarh – 770031, Orissa
- 19. Kalinga Sponge Iron Limited,A/82, Industrial Estate, Kalunga,Rourkela Sundargarh 770031, Orissa
- 20. Arun Steel Industrial Pvt. Ltd. Jiabahal, Kalunga, Rourkela – 770031, Orissa
- 21. Shri Radha Krishana Ispat Pvt. Ltd. Vill - Goibhana, Kalunga - 770031, Orissa
- 22. Sri Jagannath Alloys (P) Limited Plot No. 6/1, Ushra Road, PO- Kuarmunda 770039, Orissa
- 23. Rexon Strips Ltd.

  Kamla Complex, Power House Road,

  Rourkela 770031, Orissa
- 24. Maa Girja Ispat (P) Ltd.
  Bijabahal Kuarmunda
  Rourkela 770039, Orissa

... Appellant(s)

## **Versus**

- 1. Orissa Electricity Regulatory Commission Bidyut Niyamak Bhawan, Unit – VIII Bhubaneswar – 751012
- 2. Western Eastern Electricity Supply Company Of Orissa Limited, Nayapalli, Bhubaneswar - 751015

...Respondent(s)

Counsel for Appellant(s): Mr. M.G. Ramachandran, Mr. Mr. Anand K. Ganesan, Ms. Swapna Seshadri,

Counsel for Respondent(s):Mr. Rutwik Panda for R.1
Mr. Buddy A. Ranganathan,
Mr. Hasan Murtaza
Appeal No.67 of 2011 & IA 108 of 2011

In The Matter Of

M/s Balasore Alloys Limited

... Appellant(s)

### Versus

- 1. Orissa Electricity Regulatory Commission Bidyut Niyamak Bhawan, Unit – VIII Bhubaneswar – 751012
- 2. North Eastern Electricity Supply Company Of Orissa Limited, Regd. Office – Plot No. N/22 IRC Village, Nayapalli, Bhubaneswar - 751015

...Respondent(s)

Counsel for Appellant(s): Mr. Ashok K. Parija, Sr Adv.

Mr. M.G. Ramachandran,

Mr. R.M. Patnaik, Mr. P.P. Mohanty

Counsel for Respondent(s):Mr. Rutwik Panda for R.1
Mr. Buddy A. Ranganathan,
Mr. Hasan Murtaza

# Appeal No.68 of 2011 & IA 109 of 2011

## In The Matter Of

M/s Tata Steels Limited

... Appellant(s)

### Versus

- 1. Orissa Electricity Regulatory Commission Bidyut Niyamak Bhawan, Unit – VIII Bhubaneswar – 751012
- 2. North Eastern Electricity Supply Company Of Orissa Limited, Regd. Office – Plot No. N/22 IRC Village, Nayapalli, Bhubaneswar - 751015

...Respondent(s)

Counsel for Appellant(s): Mr. Ashok K. Parija, Sr Adv.

Mr. M.G. Ramachandran,

Mr. R.M. Patnaik, Mr. P.P. Mohanty

Counsel for Respondent(s):Mr. Rutwik Panda for R.1

Mr. Buddy A. Ranganathan, Mr. Hasan Murtaza

# Appeal No.69 of 2011 & IA 110 of 2011

## In The Matter Of

M/s Ferro Alloys Corporation Limited

... Appellant(s)

## Versus

- 1. Orissa Electricity Regulatory Commission Bidyut Niyamak Bhawan, Unit – VIII Bhubaneswar – 751012
- 2. North Eastern Electricity Supply Company Of Orissa Limited, Regd. Office – Plot No. N/22 IRC Village, Nayapalli, Bhubaneswar - 751015

...Respondent(s)

Counsel for Appellant(s): Mr. Ashok K. Parija, Sr Adv.
Mr. M.G. Ramachandran,
Mr. R.M. Patnaik,
Mr. P.P. Mohanty

Counsel for Respondent(s):Mr. Rutwik Panda for R.1
Mr. Buddy A. Ranganathan,
Mr. Hasan Murtaza

# Appeal No.70 of 2011 & IA 114 of 2011

## In The Matter Of

M/s O.C.L. India Ltd.,

... Appellant(s)

### Versus

- 1. Orissa Electricity Regulatory Commission Bidyut Niyamak Bhawan, Unit – VIII Bhubaneswar – 751012
- 2. Western Electricity Supply Company Of Orissa Limited, Regd. Office – Plot No. N/22 IRC Village, Nayapalli, Bhubaneswar - 751015

...Respondent(s)

Counsel for Appellant(s): Mr. Ashok K. Parija, Sr Adv.
Mr. R.M. Patnaik,
Mr. P.P. Mohanty

Counsel for Respondent(s):Mr. Rutwik Panda for R.1
Mr. Buddy A. Ranganathan,
Mr. Hasan Murtaza

# Appeal No.71 of 2011 & IA 115 of 2011

## In The Matter Of

M/s Adhunik Metaliks Limited

... Appellant(s)

## Versus

- 1. Orissa Electricity Regulatory Commission Bidyut Niyamak Bhawan, Unit – VIII Bhubaneswar – 751012
- 2. Western Electricity Supply Company Of Orissa Limited, Regd. Office – Plot No. N/22 IRC Village, Nayapalli, Bhubaneswar - 751015

...Respondent(s)

Counsel for Appellant(s): Mr. Ashok K. Parija, Sr Adv.
Mr. R.M. Patnaik,
Mr. P.P. Mohanty

Counsel for Respondent(s):Mr. Rutwik Panda for R.1
Mr. Buddy A. Ranganathan,
Mr. Hasan Murtaza

# Appeal No.72 of 2011 & IA 116 of 2011

# In The Matter Of

- M/s Shree Salasar Casting (P) Limited Balanda, Kalunga - 770031
- 2. M/s Sardha Saburi Steel Pvt. Ltd. Rajgangpur, District: Sundergarh, Orissa
- 3. M/s Refulgent Ispat (P) Limited Chikatmati, P.O. Beldihi District: Sundergarh, Orissa
- 4. M/s Shri Radha Raman Alloys Limited P4/20, Civil Township, Rourkela 769004

# And works at Jharbeda, P.O. Jharbeda District: Sundergarh, Orissa

- M/s Sharda Rerollers Pvt. Limited
   D/3, Seth Deokarandass Commercial Complex,
   Kachery Road, Rourkela 769012
   And works at Beidihi, Kalunga 770031
   District: Sundergarh, Orissa
- 6. M/s D.D. Iron and Steel Pvt. Ltd. H/4/5, Civil Township, Rourkela And works at Padajampali, Rajganpur, District: Sundergarh, Orissa
- 7. M/s Shreeram Sponge and Steels Pvt. Ltd. Bilaigarh, P.O. Laing, District: Sundergarh, Orissa
- 8. M/s Jagannath Sponge Pvt. Limited Subash Chowk, Main Road, P.O. Rajganpur District: Sundergarh, Orissa
- 9. M/s Omkar Steels Pvt. Limited Bijabahal, P.O. Kumjharia, District: Sundergarh, Orissa
- 10. M/s Shree Austabinayak Steels (P) Ltd.Lamloi, Rajganpur 770017District: Sundergarh, Orissa

... Appellant(s)

### Versus

1. Orissa Electricity Regulatory Commission Bidyut Niyamak Bhawan, Unit – VIII Bhubaneswar – 751012 2. Western Eastern Electricity Supply Company Of Orissa Limited, Nayapalli, Bhubaneswar - 751015

...Respondent(s)

Counsel for Appellant(s): Mr. Ashok K. Parija, Sr Adv.
Mr. M.G. Ramachandran,

Mr. R.M. Patnaik, Mr. P.P. Mohanty

Counsel for Respondent(s):Mr. Rutwik Panda for R.1
Mr. Buddy A. Ranganathan,
Mr. Hasan Murtaza

# Appeal No.73 of 2011 & IA 117 of 2011

# In The Matter Of

- 1. M/s Sourav Alloys & Steel (P) Limited Laxmi Bazar, P.O./Dist Angul and Works at Bahandei, P.O. Gunudei District: Dhenkanal, Orissa
- 2. M/s Bajrangbali Alloys (P) Ltd.
  Malgodown, College Square, Cuttack
  And workds at N.H.5, Manguli Chack,
  Choudwar, Cuttack 754025, Orissa
- 3. M/s New Laxmi Steel & Power (P) Ltd. Plot No. M-61, Madhusudan Nagar, Bhubaneswar -1 and works at A-22/25, IDCO Industrial Area, Sarva Industrial Area, Khurda, Orissa
- 4. M/s Auro Ispat (I) Pvt Ltd.

Plot No. 13-14, Govind Vihar, Bhubaneswar, District – Khurda And works at Khuntuni, Cuttack, Orissa

- M/s Jay Jagannath Casting Pvt. Ltd.
   6<sup>th</sup> Lane, Amalapada, Dist Angul
   And works at Bhagirathipur, P.O. Jarpada,
   Dist: Angul, Orissa
- 6. M/s IPISTEEL Limited
  Plot No. 380, Bomikhal, Bhubaneswar
  And works at Gundichapada, Dhenkanal,
  Orissa.
- 7. M/s Sree Metaliks Limited
  Plot No. 546, Vivekananda Marg,
  Old Town, Bhubaneswar 751002
  And works at Makunda Pur, P.O. Paranga
  Dist: Angul, Orissa
- 8. M/s Hind Metal & Industries Limited 546, Vivekananda Marg, Old Town, Bhubaneswar 751002 and works at Kharagprasad, P.O. Meramundali, Dist: Dhenkanal, Orissa
- 9. M/s Satyam Casting Pvt. Ltd. Choudwar, Cuttack – 754027 and works at Plot No. A-2, Industrial Estate, Choudwar, Cuttack- 754027, Orissa.

... Appellant(s)

### Versus

1. Orissa Electricity Regulatory Commission Bidyut Niyamak Bhawan, Unit – VIII Bhubaneswar – 751012 2. Central Electricity Supply Utility of Orissa 2<sup>nd</sup> Floor, IDCO Towers, Janapath Bhubaneswar - 751022

...Respondent(s)

Counsel for Appellant(s): Mr. Ashok K. Parija, Sr Adv.

Mr. R.M. Patnaik, Mr. P.P. Mohanty

Counsel for Respondent(s):Mr. Rutwik Panda for R.1
Mr. R.K Mehta,
Mr. Antaryami Upadhyay for R-2

## **JUDGMENT**

# PER HON'BLE MR. JUSTICE M. KARPAGA VINAYAGAM, CHAIRPERSON

- 1. Since the issue in all these Appeals is the same, a common judgment is being rendered.
- 2. The Appellants on being aggrieved over the methodology adopted by the State Commission while calculating the cross subsidy, without taking into account the cost of supply to HT Consumers, have filed these Appeals.
- 3. This issue has already been dealt by this Tribunal in Appeal No.102, 103 and 112 of 2010

dated 30<sup>th</sup> May, 2011. On the basis of the findings on this issue to the effect that methodology used by the State Commission for determination of cross subsidy was not in accordance with the law, this Tribunal set aside the order passed by the State Commission, in respect of FY-2010-11 and remanded the matter with suitable direction for fresh consideration.

- 4. In our view, the findings rendered by this

  Tribunal in above decision would squarely apply
  to these Appeals also. We will now quote the
  relevant portion of the findings of this Tribunal
  in the above judgments:
- "41.3. The State Commission has expressed difficulties in determining cost of supply in view of non-availability of metering data and segregation of the network costs. In our opinion, it will not be prudent to wait indefinitely for availability of the entire data and it would be advisable to initiate a simple formulation which could take into account the major cost elements. There is no need to make distinction between the

distributions charges of identical consumers connected at different nodes in the distribution network. would be adequate to determine the voltage-wise cost of supply taking into account the major cost element which would be applicable to all the categories of consumers connected to the same voltage level at different locations in the distribution system. We have given a practical formulation to determine voltage wise cost of supply to all category of consumers connected at the same voltage level in paragraphs 31 35 to above. Accordingly, the State Commission is directed to determine cross subsidy for different categories of consumers within next six months from FY 2010-11 onwards and ensure that in future orders for ARR and tariff of the distribution licensees, cross subsidies for different consumer categories are determined according to the directions given in this Judgment and that the cross subsidies are reduced gradually as per the provisions of the Act"

- 5. The crux of the findings given in the above paragraphs are as follows:
  - (a) The State Commission is required to determine voltage wise cost of supply.

- (b) The cross subsidy is to be calculated on the basis of cost of supply to the consumer category.
- (c) The cross subsidy is not to be increased but reduced gradually.
- (d) The tariff of each of the consumer categories is to be within  $\pm 20\%$  of the average cost of supply.
- (e) The State Commission is to determine cross subsidy for different categories of consumers within next six months from Financial Year 2010-11 onwards and ensure that in future tariff orders, cross subsidies for different consumer categories are determined according to the directions given in the judgment and that the cross subsidies are reduced gradually as per the provisions of the Act.

- 6. In addition to above findings, this Tribunal found flaw in the methodology used for calculating cross subsidy for industrial consumers and gave another methodology to be adopted for determining the cross subsidy.
- 7. In view of the above directions given by this Tribunal to the Commission to determine cross subsidy for different categories of consumers within next six months from Financial year 2010-11 onwards and to ensure that in future orders for ARR and tariff of the distribution licensees, cross subsidies are reduced gradually as per the provisions of the Act, the impugned tariff order for the year 2011-12 which is a subject matter in the present Appeals is also required to be set-aside and remanded back.
- 8. Accordingly, the impugned order of the Commission is set-aside and remanded back for fresh consideration of the Commission in the light of the directions given by this

Tribunal in Appeals No.102, 103 and 112 of 2010 dated 30<sup>th</sup> May, 2011. While remanding the matter to the State Commission, as requested by the Counsel for the parties, we have to consider the impact of setting aside the impugned order on the revenues of distribution licensees of the State.

9. The Learned Counsel for the Distribution Licensees submitted that if the impugned order which is a Retail Supply Tariff (RST) order is set-aside and Bulk Supply Tariff (BST) order is kept intact, their revenue would suffer. It is also submitted that in case they are made to pay higher costs in terms of BST and made to recover lower tariff, the revenues are bound to suffer. On the other hand, it is stated that if BST order is also kept in abeyance, then revenues of GRIDCO bound to suffer and GRIDCO may not be in position to procure power from generating stations. Under both scenarios, consumers would be the sufferers.

10. Therefore, it would be appropriate to direct the Commission to re-determine the tariff on cross subsidy the said exercise must be completed by 30<sup>th</sup> November,2011 i.e. six months from the date of the earlier judgment i.e. 30<sup>th</sup> May, 2011 positively and till then the tariff of any category is not disturbed.

11. Accordingly, the State Commission is directed to give priority to this case and complete the process within time stipulated as mentioned above.

- 12. With these observations, the Appeals are allowed.
- 13. There is no order as to cost.

# (V. J. Talwar) Justice M. Karpaga Vinayagam) Technical Member Chairperson

Dated: 2nd September, 2011

REPORTABLE/NON-REPORTABALE